

Extension of Services to Government Officers beyond 58 Years

7690. Shri Manibhai J. Patel: Will the Minister of Home Affairs be pleased to state:

(a) whether granting of extension of service beyond the age of 58 years to Government Officers, particularly non-technical incumbents, is against the policy and considered views of the Central Government;

(b) whether his Ministry receives cases from other Ministries recommending such an extension; and

(c) if so, the number of such cases received during the last 6 months and the decision taken thereon?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) and (b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-1309/67].

(c) The information is being collected and will be laid on the Table of the House as soon as possible

Complaint against Delhi Courts

7691. Shri R. S. Vidyarthi: Will the Minister of Home Affairs be pleased to state:

(a) the number of complaints received by the Supreme Court against the Delhi Courts between the 1st April, 1967 to 30th June, 1967 and the nature of complaints;

(b) the number of inquiries held by the Supreme Court/High Court Delhi;

(c) whether the complaints were summoned; and

(d) if not, the reasons thereof, if so, the action taken by Government?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) The Supreme Court does not keep any record of complaints that it may receive against Subordinate Judiciary. Such complaints are mostly irregular and are forwarded by the Chief Justice of India to the appropriate High Court for such action as that High Court may deem proper, as under Articles 227 and 235 of the

Constitution of India, it is the High Court that exercises superintendence over all the Courts and Tribunals throughout the territories in relation to which it exercises jurisdiction. Hence it is not possible to furnish the required information. High Court of Delhi has received two complaints during the period mentioned, one against a Rent Controller and another against an Additional Judge in a Small Cause Court.

(b) The Supreme Court does not inquire into complaints against subordinate judiciary for reasons stated at (a) above. The two complaints received by the Delhi High Court are being inquired into by the District Judge, Delhi, whose reports are awaited by the Delhi High Court.

(c) and (d). Normally whenever signed petitions containing complaints are received by the High Court and when the complainants give their full addresses, they are summoned to appear before the Registrar to give sworn statements of their allegations or file affidavits. But if the allegations are considered to contain sufficient material justifying an inquiry, the complaints may not be asked to give sworn statements and the case is sent for inquiry straightaway. In one case, the complainant was summoned and asked to give a sworn statement. In the other case, the complainant was not asked to give a sworn statement as the complaint was considered to contain sufficient material for an inquiry.

दिल्ली में केन्द्रीय सरकार के कार्यालयों के
गाड़ों तथा चौकीदारों के लिये बर्दिया
तथा अन्य वस्तुएं

7694. श्री श्रीचन्द गोयल :
श्री स्वतन्त्र सिंह कोठारी :
श्री जगन्नाथ राव बोशी :
श्री हुकम चन्द कछवाय :
श्री भारत सिंह चौहान :

क्या गृह-कार्य मंत्री यह बताने की
कृपा करेंगे कि :

(क) दिल्ली में सरकारी कार्यालयों में

नियुक्त गाड़ों तथा चौकीदारों को बर्दियां तथा अन्य वस्तुएं क्या-क्या दी जाती हैं ;

(ख) क्या यह सच है कि कुछ केन्द्रीय कार्यालयों में कार्य करने वाले गाड़ों की घोवरकोट, कम्बल, जर्सी, बनियान, जर्तें आदि पूरी बर्दी नहीं दी जाती है; और

(ग) यदि हां, तो इन कार्यालयों के नाम क्या हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) सूचना इस प्रकार है :-

(I) गाड़ों को दी जाने वाली वस्तुओं की सूची :

1. बड़ा कोट ।
2. कम्बल ।
3. ग्लाउज बी० डी० ।
4. ट्राउजर बी० डी० ।
5. बूट्स ऐंक्ल ।
6. जुरबिं ।
7. जर्सी
8. पगड़ी (केवल सिखों के लिये) ।
9. केप डब्लू पी ।
10. कमीज खाकी ।
11. पैट खाकी ।
12. चप्पलें ।
13. गृह-कार्य मंत्रालय विशेष पुलिस के बैज ।
14. चमड़े की पेटी ।
15. बैरेट कैप (केवल गैर सिखों के लिये) ।

(II) चौकीदारों को दी जाने वाली वस्तुओं की सूची :

1. सूती सूट—बंद गले का कोट और पैट ।

2. चप्पलें ।

3. पगड़ियां सिखों के लिये और टोपियां गैर सिखों के लिये ।

4. कुल्ला या फिफटी (केवल सिखों के लिये) ।

5. ऊनी सूट—बंद गले का कोट और पैट ।

6. ऊनी टोपियां (केवल गैर सिखों के लिये) ।

7. जूते ।

8. ऊनी जुरबिं ।

9. ऊनी जर्सी ।

10. कम्बल ।

(ख) जी नहीं, श्रीमन् । गाड़ों को बर्दी की सारी वस्तुएं दी जाती हैं । दी जाने वाली वस्तुओं में बनियान शामिल नहीं है ।

(ग) प्रश्न ही नहीं उठता ।

Museum at Lothal in Gujarat

7695. Shri Narendra Singh Mahida: Will the Minister of Education be pleased to state:

(a) whether it is a fact that although an amount of Rs. 2,81,711 had been sanctioned about three years back, yet no tangible progress in constructing the Museum building at Lothal in Gujarat has been made so far;

(b) if so, the reasons therefor?

(c) whether it is a fact that the foundation stone of the building was laid eight years ago and whether the Lothal excavation report has not been published so far, although the excavation started seven years ago;

(d) whether the report is now ready for printing and if so, whether arrangements are being made for its publication as early as possible; and

(e) whether it is a fact that antiques collected from Lothal are rotting in